

this takes time. That is why, to show our earnestness, we brought forward the Coir Industry Bill. Once we have an organisation, then, what the hon. Member suggested can be done. Mr. Thomas wanted that we must send out special travellers for this purpose. We can engage one or two people to go round. He also mentioned the East European countries. I do not know whether the standard of living of the people there would permit them to buy these products. It is a matter worth while exploring. So far as our objectives are concerned, I entirely agree with him. But, the position is, the problem is a difficult one. It is what you call a dependent economy, that is, dependent on somebody else for a demand being created. In all dependent economies, our controls are imperfect.

In regard to what we are doing, the Railway Board had not originally included the Ernakulam-Quilon line in their plan for this year. The Prime Minister asked them to include it. It may be that the line goes a little beyond the coir area. Unless labour is mobile and is going to take advantage of the one crore of rupees that is going to be spent in that area, I am afraid I cannot do anything. I can only lead a horse to the water; I cannot make it drink. The position really is, we here in Delhi are dead earnest to do what we can for these unfortunate people. There are circumstances which limit our utility and the period of time that is needed, I think, has not been enough. I can assure my hon. friend that I shall not lose sight of this problem. I am glad that he has raised this problem and has focussed the attention of the Government and the public on it. I shall certainly take advantage of what he has done and pursue the problem further.

BUSINESS OF THE HOUSE

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): May I make a personal request, Sir? I have got the Tea Bill on hand. I shall be grateful if some time in the afternoon of Friday can be found for the consideration of this Bill.

Mr. Deputy-Speaker: When shall we begin?

Shri T. T. Krishnamachari: Usual hours: 4 to 7 or 4 to 7-30.

Prof. D. C. Sharma (Hoshiarpur): It is very hot these days, Sir.

An Hon. Member: Inside the House is not hot.

Shri Nambiar (Mayuram): It is very difficult to come to the House in the afternoons. We have some other work to do: reading the material that is circulated, etc. We are here the whole of the morning. We have got so many visitors.

Shri T. T. Krishnamachari: We are at the fag end. Next week has been assigned more or less for the Estate Duty Bill, and unless the House will be indulgent enough to give an afternoon, the Bill will never be passed. (Interruption)

Mr. Deputy-Speaker: Hon. Members yesterday complained that this will go on for years. Is it right that they should themselves participate and make it go on for years?

I think tomorrow or day after tomorrow afternoon may be fixed. After all, we are coming to the fag end. I am anxious that we should finish by the 15th and not extend even by a day. Hon. Members have been here for 3½ months. Hon. Members will have to put up with some inconvenience. I shall also do so.

Shri Punnoose (Alleppey): We would like to take it up in the ordinary course.

Mr. Deputy-Speaker: It is not possible because there is programme for the rest of the days.

Shri Sarmah (Goalghat-Jorhat): Why can the Estate Duty Bill not come after the Tea Bill is passed? There are very important matters in the Estate Duty Bill. We welcome it, but we have to say something on the Estate Duty Bill and we have also to consult our constituency as to the *Mitakshara* and *Davabagha* business. It may be.....

Mr. Deputy-Speaker: We are not now discussing the Estate Duty Bill. It is already agreed that the Estate Duty Bill consideration stage must be over, and five days have been allotted for that. The Tea Bill is also necessary, particularly for gentlemen from Assam. It has to go to the other House. Therefore, hon. Members will kindly put up with some inconvenience, and then come at 4 o'clock on Friday.

Shri Sarmah: What I am submitting is, before you make up your mind, will you.....

Shri U. S. Malliah (South Kanara—North): He has made up.

Mr. Deputy-Speaker: What is the difficulty?

Shri Sarmah: The Estate Duty Bill is no doubt important, but why not take out one day out of it, so that the Tea Bill may be passed?

Mr. Deputy-Speaker: What is the objection? The rest of the House is keeping quiet. Hon. Member comes from a tea area, and I thought he would be interested in seeing that the Tea Bill is passed.

Shri Sarmah: We had a Professor in the University whom we could not follow. To each one he said: "I cannot stop the progress of the class for you".

Mr. Deputy-Speaker: This Tea Bill will be taken up at 4 o'clock on Friday and will be finished that day.

Hon. Members: How can that be?

Prof. D. C. Sharma: May I suggest that this question may be taken up when the House is fuller than now?

Mr. Deputy-Speaker: Let me have the general view. Government wants the Tea Bill to be passed?

Hon. Members: Yes.

Mr. Deputy-Speaker: If hon. Members are not willing to agree to this, we will have to sit for some more days. I do not think any hon. Member wants the session to be extended after the 15th. We must finish within that time. If they cannot come at four, let them come at five and carry on till 8 P.M.

Sardar A. S. Saigal (Bilaspur): Till 9-30.

Shri H. N. Mukerjee (Calcutta North-East): The point is that the Tea Bill has not been discussed in a sustained fashion so long. We have had two sittings for a very short period each. For

a real discussion of the Tea Bill, as reported by the Select Committee, some three days are necessary. At least, the time should be like that.

Mr. Deputy-Speaker: The original time allotted for the Tea Bill is two days, after the Question Hour. That means eight hours. Let us divide this between consideration stage and clause-by-clause stage and third reading. I shall see to it that these eight hours are not reduced to any extent.

Shri K. K. Basu (Diamond Harbour): In the consideration stage, only two Members have spoken.

Mr. Deputy-Speaker: Let the others also speak. If some hon. Members are so anxious about tea and swallow all tea, what can I do about it?

Shri K. K. Basu: We do not want that.

Mr. Deputy-Speaker: Of these eight hours, I am willing to devote four hours for general consideration and the other four hours for clause-by-clause discussion, with half an hour in the end for hon. Members to wind up the debate in the third reading stage. We shall have that programme. I shall see this time is allowed and the House gets it. Within this time, various groups may set up their spokesmen who are well versed in this matter and acquainted with it and then limit the time amongst themselves. I am willing to help them in this way.

The House then adjourned till a Quarter Past Eight of the Clock on Thursday, the 7th May, 1953.